

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 109
IA No. 82/JPR/2022
IA No. 619/JPR/2022
IA No. 105/JPR/2023
IA No. 109/JPR/2023
IA No. 264/JPR/2023
IA No. 275/JPR/2023
CP No. (IB)- 162/7/JPR/2020
Under Section 7 of IBC, 2016

In the matter of:

Radhey Shyam Yadav & Ors. Financial Creditor/Applicant

Versus

Sanwariyaji Business Venture Pvt. Ltd. ...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Prateek Kasliwal, Adv.
Aishwarya Sharma, Adv.
For the RP : Prashant Agarwal, RP
For the Respondent : Manjeet Kaur, Adv.

ORDER

Heard Mr. Prateek Kasliwal, Adv. appearing on behalf of the SRA. Mr. Prashant Agarwal, RP present in person. Ms. Manjeet Kaur, Adv. appearing on behalf of ED.

IA No. 264/JPR/2023

Submissions heard. Order is reserved.

IA No. 275/JPR/2023

Submissions heard. Order is reserved.

Sdr

Sdr

IA No. 82/JPR/2022

This application has been filed by the Applicant/ RP seeking the release of the attachment over the assets of the Corporate Debtor taking pursuant to the provision of Prevention of Money Laundering Act, 2002. This application be considered at the time of the final order in IA No. 264/JPR/2023. Learned counsel for both the parties are permitted to file written submissions, if any, not exceeding 5 pages, within 7 days together with any case laws that they place reliance on which must be accompanied by a paginated index with cross reference to relevant paras and the same may be exchanged between the parties.

IA No. 109/JPR/2023

Heard Ms. Aishwarya Sharma, Adv. appearing on behalf of the Applicant. She seeks to withdraw the present application with liberty to approach appropriate forum. Permission is granted. **IA No. 109/JPR/2023** is dismissed as withdrawn.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

May 15, 2024